



ITEM NO.53

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 121/2020

SABIT ALI @ SADIQ & ANR.

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 91070/2026 - GRANT OF BAIL)

Date : 25-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) :

Mr. Divyesh Pratap Singh, Adv.
Mr. Pradeep Kumar Yadav, Adv.
Mr. Bharat Mishra, Adv.
Mr. Deepak Yadav, Adv.
Ms. Chhaya, Adv.
Mr. Tota Ram, Adv.
Mr. Aditya Yadav, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s) :

Mrs. Rachna Gupta, AOR
Mr. Anil Kumar Sinha, Adv.
Mr. Piyush Chandel, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

I.A. No. 91070/2026

The applicants/appellants, Sabit Ali @ Sadiq and Jainul Abdin, seek grant of interim bail on the ground that

there are two upcoming weddings in their families.

Learned counsel appearing for the State of Uttar Pradesh, having received instructions, confirm the aforestated fact.

As the weddings are scheduled to be held on 28.03.2026, we deem it appropriate to grant interim bail to the applicants, Sabit Ali @ Sadiq and Jainul Abdin, for a period of ten (10) days.

The applicants/appellants shall be released on interim bail on such appropriate terms and conditions, as may be fixed by the trial Court. They shall surrender on the expiry of the tenth (10th) day from the date of their release.

The application is, accordingly, disposed of.

(DEEPAK GUGLANI)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)